

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

(3)

APPLICATION NO.: _____

ant(s)

Respondent (s)

cate for Applicant (s)

Advocate for Respondent (s)

3 OF THE REGISTRY

ORDERS OF THE TRIBUNAL

OA 38/2007 with MA 38/2007

21.02.2007

Present : Mr. N.K. Gauttam, counsel for applicant.

This case has been listed before the Deputy Registrar due to non-availability of Division Bench. Be listed before the Hon'ble Bench on 16.03.2007.

DEPUTY REGISTRAR

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16.03.2007

OA No. 38/2007 with MA 38/2007

Mr. N.K. Gauttam, Counsel for applicants.

Heard the learned counsel for the applicants.

MA No. 38/2007 for filing joint OA is allowed.

The OA is disposed of by a separate order, for the reasons dictated therein.

J.P. Shukla
(J.P. SHUKLA)
MEMBER (A)

Kuldip Singh
(KULDIP SINGH)
VICE CHAIRMAN

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

Jaipur, the 16th day of March, 2007

ORIGINAL APPLICATION NO. 38/2007

CORAM:

HON'BLE MR. KULDIP SINGH, VICE CHAIRMAN
HON'BLE MR. J.P. SHUKLA, ADMINISTRATIVE MEMBER

1. Pappu son of Shri Atumal aged 42 years, Gangman under Sr. Section Engineer (Permanent Work) Khamlight. Resident of 26/16, Kharipuri, Ajmer.
2. Jethanand son of Shri Atumal aged 44 years, Gangman under Sr. Section Engineer (Permanent Work) Dungarpur. Resident of Radhaswami Colony, Ajay Nagar, Ajmer.

By Advocate: Mr. N.K. Gautam

.....Applicant

Versus

1. Union of India through General Manager, North Western Railway, Jaipur.
2. Divisional Railway Manager, North Western Railway, Ajmer.

By Advocate: -----

.....Respondents

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

- (i) direct the respondents to treat the applicants in service w.e.f. 8.3.92 for all purpose except seniority.
- (ii) direct the respondent to govern them by Railway services (pension) Rule 1993.
- (iii) direct the respondents to produce the sanction cadre and actual cadre of S.S. Ajmer and to post the applicants against such vacant post at Ajmer by transfer.
- (iv) direct the respondents to grant yearly increment to the applicants w.e.f. 8.3.1992 alongwith its arrear payments.
- (v) cost of the application may be awarded to the applicants.



(vi) Any other just and reasonable relief in the facts & the circumstances of the case may be awarded to the applicants.

2. During the course of arguments, learned counsel for the applicants submits that he has also served a Registered legal notice dated 12.12.2006 (Annexure A/1) on the respondents regarding redressal of the grievance of the applicants but of no avail. He further submits that he will now be satisfied if his OA is treated as representation on the part of the applicants and the same be disposed of by the respondents within the stipulated time by passing a reasoned and speaking order.

3. Accordingly the applicants are directed to submit the copy of this OA to the respondents, which the respondents shall treat as their representation, along with copy of this order within a period of one month from today, who shall dispose of the same within a period of three months thereafter by passing a reasoned and speaking order. If the applicants have any grievance on the order passed by the respondents, they shall be at liberty to approach this Tribunal again by filing substantive OA.

4. With these observations the OA is disposed of at the admission stage itself. The Registry is also directed to return the paper book of this OA to the applicants by retaining one copy of the same along with the copy of this order.

Praveen
(J.P. SHUKLA)
MEMBER (A)

Kuldy
(KULDIP SINGH)
VICE CHAIRMAN

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